

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:473
ANSWERED ON:27.02.2013
VIOLATION OF GUIDELINES
Mithlesh Shri

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Central Government has received any complaints from any Member of Parliament and others regarding subversion/irregularities of DoPT guidelines/rules in Central Government Employees Residents Welfare Association elections held recently in New Delhi;

(b) if so, the details thereof; and

(c) the action taken by the Government against the Area Welfare Officer and Returning Officer of the concerned area?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a): Yes, Madam. References from two Hon'ble Members of Parliament(Lok Sabha) and few representations from others regarding recently held elections to managing committee of CGERWA in Aram Bagh, (Type II) quarters, Block No. 143-201 were received.

(b): The references from (i) Shri Navjot Singh Sidhu, MP(LS) and (ii) Shri Mithilesh Kumar, MP(LS) as well as the representations received from others regarding formation of ad-hoc committee, revival of the Residents Welfare Association and eligibility of Lok Sabha and Rajya Sabha employees to contest elections to the RWA etc. were duly examined and replied at appropriate levels.

(c): No such action was required.